NAGALAND ACT 5 OF 1965
[THE NAGALAND POLICE ENHANCED DISCIPLINARY POWERS
ACT, 1965]
Received the assent of the Governor on the 16th April, 1965
[Published in the Nagaland Gazette-Extraordinary, Dated the 26th April, 1965]

An Act to provide for regulation and maintenance of
discipline in Nagaland Police Forces and the Nagaland
Armed Police Battalion.

Preamble.- WHEREAS it is expedient to provide for the regulation and
maintenance of discipline in the Nagaland Police Forces and the Nagaland Armed
Police Battalion;

It is hereby enacted in the Sixteenth Year of the Republic of India as follows:-

Short title and commencement.- 1. (1) This Act may be called the Nagaland

(2) It extends to whole of Nagaland and applies to all members of the
Nagaland Police Forces and the Nagaland Armed Police Battalion wherever they may
be serving.

(3) It shall come into force at once.

General superintendence and control of the Nagaland Armed Police
Battalion.- 2. The General superintendence and the control of the Nagaland Armed
Police Battalion shall be exercised by such person or authority as the State
Government may appoint in this behalf, designated such superintendence and control
the person or authority so appointed shall be governed by Police Act, 1861 (V of
1861).

Power of Punishment.- 3. (1) Notwithstanding anything contained in section
7(b) of Police Act, 1861 (Act V of 1861), any Police Officer below the rank of Sub-
Inspector of Police or any member of the Nagaland Armed Police Battalion below the
rank of Sub-Inspector of Police who shall discharge his duty in a careless or negligent
manner or who by any act of his own shall render himself unfit for the discharge
thereof, may be awarded with the following punishment by the different authorities
subject to the maximum period noted against each: -
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<thead>
<tr>
<th>Authority</th>
<th>Punishment</th>
<th>Maximum Period</th>
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<tbody>
<tr>
<td>(a) (i) The Superintendent of Police in regard to the District Police Force.</td>
<td>Confinement in the quarter guard.</td>
<td>28 days</td>
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<td>(ii) The Principal of the Police Training College in regard to the personnel under training in the College.</td>
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<td>(iii) The Commandant of the Nagaland Armed Police Battalion, in regard to the personnel of the Nagaland Armed Police Battalion and trainees of other units under his command for the time being, and;</td>
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<td>(iv) Any other officer of the rank of Superintendent of Police in respect of Police personnel under his command.</td>
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<td>“</td>
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<td>(b) (i) Deputy Superintendent of Police in regard to District Police Force and;</td>
<td>Confinement in the 7 days quarter-guard room or lines, punishment drill, extra guard, fatigue or other duty.</td>
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<td>(ii) Deputy Commandant of the Nagaland Armed Police Battalion in regard to the personnel of the Nagaland Armed Police Battalion.</td>
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<td>(c) Inspector or Sub-Inspector of Police in charge of a charge or thanas or in charge of independent</td>
<td>Confinement in the 5 days quarter-guard room or lines, punishment drill,</td>
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detachments of the Nagaland Police Battalion in regard to the District Police Force employed in the Circle or thana or personnel of Nagaland Armed Police Battalion under his command.

extra-guard, fatigue or other duty.
(2) In addition to the above, the Commandant of the Nagaland Armed Police Battalion shall have powers to award all other punishment admissible under section 7 of the Police Act (Act V of 1861.)

**Effect.-** 4. This Act is in addition and not derogatory to Police Act 1861 (*Act V of 1861*).